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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

D.A. No.459/1987. Date of decision: September 3, 1992.

Shri Jai Prakash ... Petitioner.

vs.

Union of India & Ors. ... Respondents.

CORAM:

HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.

HON'BLE MR. I.K. RASGOTRA, MEMBER (A).

For the petitioner ... None.

For the respondents ... Shri P.P. Khurana,  
counsel.

JUDGMENT ( ORAL )

( BY : MR. JUSTICE V.S. MALIMATH, CHAIRMAN )

None appears for the petitioner. Shri P.P. Khurana, counsel appears for the respondents. The grievance of the petitioner is in regard to the non-crediting of Rs.200/- in his provident Fund Account for the year 1977-78 and denial of interest according to the rules. The respondents have, however, in the reply denied the averment of the petitioner. They have stated that the amount recovered from the petitioner has been duly accounted for and that interest has been paid to him in accordance with the rules. The petitioner not having placed evidence to prove his case, we see no good reason not to accept the statement in the reply. There is also a grievance of non-payment of gratuity in regard to which the stand taken by the respondents in their reply is that having regard

to the pendency of a disciplinary enquiry, the same has not been paid. If the disciplinary proceedings have since been terminated, it is obvious that the respondents have to take action in this behalf consistent with the decision taken in the disciplinary proceedings. No specific directions in this behalf are called for. We see no substance in this petition and it is accordingly dismissed. No costs.

*Malimath*  
(I.K.RASGOTRA)  
MEMBER(A)

*Malimath*  
(V.S.MALIMATH)  
CHAIRMAN

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